

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.18607 of 2021

Sanjiv Joshi

....

Petitioner

Mr. Sukumar Patjoshi, Senior Advocate
& Advocate Mr. Santosh Ku.Nanda

-versus-

State of Odisha and Others

....

Opposite Parties

Mr. M.S.Sahoo, AGA

**CORAM:
THE CHIEF JUSTICE
JUSTICE B. P. ROUTRAY**

Order No.

**ORDER
20.07.2021**

03.

1. This matter is taken up by video conferencing mode.
2. The affidavit stated to have been filed by the Opposite Party be brought on record. Mr. Pattjoshi points out that that the said affidavit, of which he already has a copy, does not answer the issues highlighted in the previous order of this Court.
3. List on 28th July, 2021.
4. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide

Court's Notice No.4587, dated 25th March, 2020 as modified
by Court's Notice No. 4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

K.Majhi

